

and Technology has been signed between India and Bangladesh :

(b) *if so, the details thereof with circumstances leading to such agreements ; and*

(c) the duration of each such agreement ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA) : (a) Yes, Sir.

(b) An S & T Agreement between the Government of India and the Government of People's Republic of Bangladesh in the field of Technological and Scientific Research for Development was signed in November, 1982. Subsequently a Protocol on S&T Cooperation was signed in accordance with the Article III of the above Agreement between the Department of Scientific and Industrial Research (DSIR) and Science and Technological Division of Bangladesh (STDB) in July 1991. The S&T agreement provides a broad framework for cooperation in the field of Science and Technology between the scientific agencies/institutions in the two countries. It was formulated by taking into account various facets of binational interaction in areas of mutual interest. The Protocol on S&T cooperation was a follow-up of the exchanges at the level of Secretaries of DSIR and STDB, when it was decided that the two Departments may conclude a protocol of cooperation with Council of Scientific and Industrial Research (CSIR) from the Indian side and Bangladesh Council of Scientific and Industrial Research (BCSIR) from the Bangladesh side as the implementing agencies in the two countries.

(c) **The S&T Agreement** signed in November 1982 was valid for a period of five years and was automatically renewed thereafter for each successive period of five years unless either Contracting Party terminates it by giving to the other a notice in writing to that effect six months prior to the expiry of any period of validity of the Agreement.

Similarly the Protocol on S&T Cooperation is valid for five years and shall be automatically extended on a year to year basis unless one of the parties gives notice to the other of its intention to terminate the protocol at least six months before the expiry.

Setting up of Township by Japanese Entrepreneurs

3205. SHRIGURUDAS KAMAT : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to allow the Japanese entrepreneurs to set up a township in India ;

(b) if so, the State where such a township is likely to be permitted ; and

(c) whether any other country would be allowed to set up townships in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN) : (a) Presently only a feasibility study for setting up an Industrial Model Township is contemplated.

(b) Locations can follow only after the feasibility study is completed.

(c) There is no proposal from any other country for setting up an Industrial Model Town.